

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 949/GT/2025

Subject : Petition for revision of tariff for Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petition No. 944/GT/2025

Subject : Petition for approval of 2024-29 tariff for Talcher Super Thermal Power Station, Stage-II (2000 MW) and determination of supplementary tariff for ECS (De NOx) system in Talcher STPS-II.

Petitioner : NTPC Limited

Respondents : APEPDCL and others

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Namit Saxena, Advocate, GRIDCO
Shri Awnish Maithani, Advocate, GRIDCO

Record of Proceedings

The matters were called out for hearing in virtual hearing.

2. During the hearing, learned counsel for the Petitioner submitted that the pleadings in both the matters were complete and requested that the matters be reserved for orders. Learned counsel for the Respondent, GRIDCO, in Petition No. 949/GT/2025, sought permission to make detailed submissions.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on an affidavit, after serving a copy on the Respondents, on or before, **23.10.2026**.

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Forms:

- a) *In respect of cost of IT equipment & software and freehold land as considered at Form-12, the Petitioner shall furnish the following additional details in respect of each year of the tariff period:*



Accrual Basis

	(Rs. In lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Undischarged Liability

	(Rs. In lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Cash Basis

	(Rs. In lakh)				
	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Ash transportation expenses:

- b) It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner is to submit the year-wise expenditure incurred on a cash basis and outstanding liabilities, if any, of the claimed Ash transportation expenses.

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- c) Provide Form 15 & 15A duly certified by the auditor.

4. The Commission also directed the Respondents to file their respective replies, if any, on or before 6.11.2026, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **13.11.2026**.

5. Subject to the above, the Commission reserved Petition No. 944/GT/2025 for order. Petition No. 949/GT/2025 shall be listed for hearing on **26.11.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

